

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT CAMP : GWALIOR

Original Application No. 229 of 2000

Gwalior, this the 17th day of July, 2003

Hon'ble Shri Kuldip Singh, Judicial Member
Hon'ble Shri Anand Kumar Bhatt, Administrative Member

Smt. Phoolmati, Aged 44 yrs, Wd/o late
Shri Ram Nath Pal, Resident of 341,
Vijay Nagar, Panchavali Road, Itawa (UP)

- APPLICANT

(By Advocate - Shri Arun Katare)

Versus

1. Union of India, through -Secretary, Ministry of Finance, Government of India, Central Secretariate, New Delhi.
2. Narcotics Commissioner of India, Mal Road, Morar, Gwalior (MP).
3. Deputy Narcotics Commissioner, Kota (Raj.) - RESPONDENTS

(By Advocate - Shri P.N. Kelkar)

O R D E R (Oral)

By Kuldip Singh, Judicial Member -

The applicant is a widow of late Shri Ram Nath Pal. She has filed this OA claiming the relief for grant of interest on delayed payment of provident fund and salary dues to which she was entitled.

2. The facts in brief are that the applicant's husband Ram Nath Pal, Inspector Narcotics was facing a departmental enquiry and his order of removal from service was passed on 31.12.1996 (Annexure-R-I). Thereafter, the department had been making several efforts to get the order of removal served on Ram Nath Pal, who was evading the receipt of the same. So, the department issued a publication in the daily news paper for service of the order of removal of service on him. Despite that publication, neither the applicant nor her husband approached the department for settlement of dues. It is only some time in June, 1999 for the first time that too after the death of Ram Nath Pal on 13.3.1999 (Annexure-R-II), the applicant had approached the department

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for settlement of dues of late Ram Nath Pal and the payment to that effect has been made in December, 1999 itself. In such cases where the employee is evading the service of the order and had been successful in that till his death it is but natural that to collect the records it will take some time for making the payment. In this case within a period of six months the payment has been made. So, we find that the applicant is not entitled to get any interest on the settlement dues. As regards interest on the last month's salary is concerned, the learned counsel of the respondents has shown us that the amount of last month's salary had been transferred to the Government Treasury immediately after 20 days, since the employee had not come forward to collect the same. So, the question of interest on this amount does not arise. Accordingly, the O.A. is dismissed.

No costs.


(Anand Kumar Bhatt)
Administrative Member


(Kuldip Singh)
Judicial Member

rkv.